

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.201/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and in terms of the directions issued by this Commission in Order dated 27.12.2023 passed in Petition No.94/MP/2021 for seeking compensation for the additional expenditure incurred for installation of Optical Ground Wire (OPGW) on the 400 kV D/C Kurukshetra-Malerkotla transmission line by replacing the existing earth wire under Change in Law provisions of the Transmission Service Agreement dated 2.1.2014.

Petitioner : NRSS XXXI (B) Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, NRSS XXXI
Shri Pratyush Singh, Advocate, NRESS XXXI
Ms. Sai Snigdha Nittala, Advocate, NRESS XXXI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed under Article 12 (Change in Law) of the Transmission Service Agreement dated 2.1.2014 and in terms of directions issued by the Commission in order dated 27.12.2023 passed in Petition No. 94/MP/2021 (Central Transmission Utility v. Sekura NRSS XXXI(B) Transmission Ltd. and Ors.) for seeking compensation for the additional expenditure incurred in installation and operation of Optical Ground Wire (OPGW) on the 400 kV D/C Kurukshetra – Malerkotla Transmission Line by replacing the existing earth wire. The learned counsel further submitted that the installation of OPGW along the entire stretch of the line has already been completed, which was undertaken after following the competitive bidding process. The learned counsel further submitted that the Petitioner has already placed on record the break-up of the total costs incurred by it and prayed for passing a direction to the LTTCs to pay at least 85% of the total claimed amount in the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.



(b) The Respondents to file their replies, if any, within five weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

(c) The Petitioner to file the following information/clarification, on an affidavit, within four weeks:

(i) The audited data of the expenditure incurred by the Petitioner.

(ii) In terms of Clause 12.2.2 of the TSA dated, whether the increase in cost to the TSP is in excess of an amount equivalent to one per cent (1%) of Transmission Charges in aggregate for a Contract Year. Provide the details in tabular form, the transmission charges of the year and the corresponding increase in the transmission charges due to the OPGW installation for the corresponding year, for the full contract year.

3. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)